

Setting up of Power Projects in Andhra Pradesh

499. DR. Y. LAKSHMI PRASAD: Will the PRIME MINISTER be pleased to state:

(a) the details of Power Projects cleared to be set up in Andhra Pradesh; and

(b) the future plans to augment the supply of Power in Andhra Pradesh in view of severe power shortage in the State?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI): (a) The details of power projects cleared techno-economically for being set up in Andhra Pradesh are as follows:—

Sl. No.	Name of the Project	Capacity (MW)
1.	Jegurupadu CCGT (T) (M/s. GVK Industries)	216
2.	Priyadarshini HEP (H) Jurala	6×36.9
3.	Godavari CCGT (T) (M/s. Spectrum Power Generation Ltd.)	208
4.	Nagarjunasagar HEP (H) Tail Pond Dam	2×25

(b) Singur HEP (15 MW), Kothagudem TPS (250 MW) and Jegurupadu (45 MW) are expected to be commissioned during the current year which is likely to ease the power shortage in Andhra Pradesh. In addition, the future plans include inter-alia augmenting additional generating capacity by short gestation projects, improving

performance of existing power stations, implementing demand side management and conservation measures, and expediting the commissioning of ongoing projects.

Development of Land allotted to Mohan Meakins Sehkari Awas Samity

500. SHRI RAJ NATH SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that U.P. Avas Vikas Parishad is developing Vasundhara town-ship on the outskirts of Delhi;

(b) whether land for residential purposes has been allotted in sector 5 of the above town-ship to Mohan Meakins Sehkari Avas Samiti;

(c) whether U.P. Avas Vikas Parishad had failed to develop the Society's land for a long period, if so, the reasons therefor;

(d) whether compensation for above land is yet to be paid to the farmers as per existing guidelines, if so, the details thereof; and

(e) whether any time frame has been drawn to develop the above land, if so, the reasons for not adhering to the time frame?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT, (DR. U. VENKATESWARLU): (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

501. [With Drawn]

Deep Sea Fishing licences to foreign charter ships

502. SHRI K.R. MALKANI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether it is a fact that Government have issued licences to more than a hundred foreign charter ships for deep sea fishing in India's Exclusive Economic Zone;

(b) if so, the damage caused to India's own fishing wealth and fishing industry as a result thereof;

(c) whether labour unions and coastal States have demanded cancellation of all these licences; and

(d) whether Government propose to accede to this demand and if so, by when?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY): (a) There are 15 valid charter permits as on 15.7.96 and only 4 vessels out of these are in operation.

(b) There is no scientific data/report to the effect that chartered vessels have caused damage to Indian fishing wealth and fishing industry. It has been found that the catch from these vessels, being less than 0.5% of the total marine production in 1995, is too small a proportion to pose such a threat.

(c) Fishermen's groups and some coastal State Governments have demanded cancellation of charter permits, joint venture/leasing permissions etc.

(d) The Government had constituted a Review Committee to make recommendations for review of the deep sea fishing policy. This Review Committee has submitted its report and one of its recommendations is that charter permits may be cancelled, subject to legal processes as may be required. Action has been initiated at inter-Ministerial level to examine these recommendations.

बहुराष्ट्रीय कम्पनी द्वारा इलेक्ट्रॉनिक औद्योगिक इकाइयों की स्थापना

503. श्री एस.एस. सुरजेवन्ना:

श्री अजीत जोगी:

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने किसी बहुराष्ट्रीय कम्पनी को देश में पूर्ण स्वामित्व आधार पर इलेक्ट्रॉनिक औद्योगिक

एकक स्थापित करने के लिए आमंत्रित किया है और उसे निर्यात करने की अनिवार्य शर्त से भी छूट दे दी गई है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या आम इस्तेमाल के इलेक्ट्रॉनिक उत्पादों के उद्योगों और टी० वी० मैन्यूफैक्चरर्स एसोसिएशन इंडस्ट्री के प्रतिनिधियों ने इलेक्ट्रॉनिकी उद्योग के क्षेत्र में विदेशी निवेश को प्रोत्साहित न करने का कोई अनुरोध किया है;

(घ) यदि हां, तो क्या सरकार इस संबंध में मौजूदा नीति की समीक्षा करने का विचार रखती है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और यदि नहीं, तो इसके क्या कारण हैं?

योजना तथा कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री तथा विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री (श्री योगेन्द्र के० अलघ): (क) और (ख) औद्योगिक नीति पर दिनांक 24 जुलाई, 1991 को सदन के पटल पर रखा गया वक्तव्य विदेश पूंजीनिवेश का स्वागत करता है जो देश के औद्योगिक विकास के हित में है तथा इससे प्रौद्योगिकी हस्तांतरण, विपणन में विशेषज्ञता, आधुनिक प्रबंधकीय तकनीकों के प्रवर्तन तथा निर्यात संवर्धन की नयी संभावनाओं के सहायक लाभ प्राप्त होते हैं। विदेशी साम्य पूंजी का निवेश नीति में निर्धारित सिद्धांतों तथा सरकार की पूर्व अनुमति की शर्तों के अधीन है। तदनुसार, भारत सरकार ने इलेक्ट्रॉनिकी क्षेत्र से संबंधित मामलों को अनुमोदित किया है।

(ग) उपभोक्ता इलेक्ट्रॉनिकी तथा टीवी विनिर्माण संघ (सेटमा) ने उपभोक्ता इलेक्ट्रॉनिकी के क्षेत्र में बहुराष्ट्रीय व्यापारिक कम्पनियों को अनुमति देने तथा निर्यात की किसी बाधयता के बिना शत-प्रतिशत विदेशी साम्य पूंजी वाली कम्पनियों को अनुमति देने के लिए सितम्बर 95 में अभ्यावेदन किया था।

(घ) और (ङ) इलेक्ट्रॉनिकी के क्षेत्र के लिए विदेश पूंजीनिवेश के बारे में बहुराष्ट्रीय कम्पनियों से प्राप्त प्रस्तावों पर विदेशी पूंजीनिवेश से संबंधित सरकार की सामान्य नीति के अनुसार कार्रवाई की जा रही है;

Application of Agri-Electronic Instruments

504. SHRI SURINDER KUMAR SINGLA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether it is a fact that the Agri-electronic instruments developed by the